

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 339/2002

Tuesday this the 13th day of May, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

N.Raveendran
Postal Assistant (TBOP)
Kulathupuzha P.O.
Residing at Kulirma House
Thazhamel, Anchal P.O.

Applicant

(By advocate Mr.P.C.Sebastian)

Versus

1. The Superintendent of Post Offices
Pathanamthitta Division
Pathanamthitta.
2. The Director of Postal Services
Headquarters Region
Office of the Chief Postmaster General
Kerala Circle
Thiruvananthapuram.
3. The Union of India rep. by
Secretary, Ministry of Communications
Department of Posts
New Delhi.
4. P.N.Alexander
Postal Assistant
Kulathupuzha P.O.
Pathanamthitta Division
Pathanamthitta.

Respondents.

(By advocate Mr.C.B.Sreekumar, ACGSC for R1-3)

The application having been heard on 13th May, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Applicant, a Postal Assistant (TBOP), Kulathupuzha P.O., under orders of transfer as Sub Postmaster, Kalthuruthy, aggrieved by the impugned order A-8, has filed this application seeking to set aside the order to the extent it affects him, and for a declaration that he is entitled to continue as Postal Assistant, Kulathupuzha P.O. until he completes the usual tenure. Since the relief of the applicant pursuant to the

impugned order has taken effect, the applicant has already joined at Kalthuruthy shortly after filing the application. The applicant has challenged the order on the ground that the order transferring him from the present place of posting before completion of his tenure is arbitrary, discriminatory and unjustified as also on various other grounds.

2. Respondents resist the application contending that the applicant has been posted to Kalthuruthy in terms of his request contained in R-1(a).

3. When the application came up for hearing today, the learned counsel of the applicant seeks permission to withdraw the application with liberty to make a request to the departmental authorities for a posting at a convenient place. The above liberty is granted and the application is dismissed as withdrawn. No order as to costs.

Dated 13th May, 2003.



A.V.HARIDASAN
VICE CHAIRMAN

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